

**RESOLUTION OF MEETING OF THE GENERAL BODY OF
MEMBERS OF THE BAR ASSOCIATION, HIGH COURT,
CALCUTTA HELD ON JULY 27, 2021 ON ZOOM VIRTUAL
PLATFORM AT 6:00 P.M.**

The General Body Meeting of the Learned Members of the Bar Association, High Court, Calcutta was called by wide circulation of the Notice of the General Body meeting of the Bar Association High Court, Calcutta, in all the whatsapp groups of the Learned Members of the Bar Association High Court Calcutta in respect of our representations dated 22-07-2021 and also in connection with the meeting held on the 26-07-2021 between the Hon'ble Judges Committee and the office bearers of the three wings of the Bar and other senior invitee members of the Bar Association High , Calcutta in consideration of the said representation dated 22.7.2021.

The meeting of the General Body of the Members of the Bar Association, High Court Calcutta scheduled to be held on Tuesday, July 27, 2021 at 6 P.M. virtually on Zoom platform, was started as per schedule.

The Hony. Acting President, Bar Association, High Court, Calcutta, presided over the meeting.

The meeting was attended by a large number of members of the Bar Association, High Court, Calcutta and majority of the members present in the meeting expressed their views on the above agenda.

Many of them expressed the view that in as much as most of the requests made on behalf of the Executive Committee , Bar Association High Court at Calcutta, in their presentation dated 22.7.2021 have been accepted and the office bearers of the Bar Association, have been assured that the other two points of the representation , viz the request to review and revisit the decision in connection with transfer of Civil Revision Case under Article 227 of the Constitution of India, as per the Appellate Side Rules of the High Court at Calcutta and the request that administrative order/directions pertaining to the issues of Administration of the Hon'ble Court may not be made part of Judicial order, are being considered by the Hon'ble Judges Committee, the situation may be reviewed after few days.

Ajay Chaudhary

Shri. P. S. Dasgupta

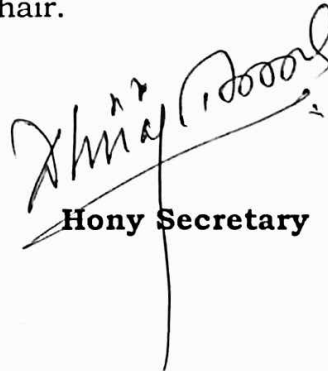
It was further unanimously expressed by the members that at this stage when situation for normal functioning of the Hon'ble Court is resuming gradually, the learned members of the Bar should not resort to abstinence from participating in the Judicial Proceedings before any Hon'ble Judge of the Hon'ble High Court at Calcutta and the three wings of the Bar along with their respective Senior members should take proactive steps in resolving the issues amicably for the benefit of Learned members of the Bar in particular and the litigant public at large.

In consideration of the opinion of all the members present and speaking in the meeting, it is unanimously resolved that the members of the Bar Association would review the situation after 15 days by holding another General Body Meeting in view of the assurance given by the Hon'ble Judges Committee, considering the representation of the Executive Committee of the Bar Association, High Court, Calcutta dated 22.07.2021 and the office bearers of the three wings of the Bar along with their respective Senior members would take proactive steps in resolving the issues amicably and the members of the Bar Association, High Court Calcutta would attend their respective duties before the Hon'ble Court for the benefit of the litigant public.

The meeting ends with a vote of thanks to the Chair.



Hony. Vice President
(Acting as President)



Hony Secretary